

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.100 OF 2019**

**In the matter of:**

**Mangala Investments Ltd & Ors**

**Appellants**

**Vs**

**Canara Land Investments Ltd & Ors**

**Respondents**

**Present:**

**Appellants: Mr. SS Israni, Mr. Harshit Agarwal, Himanshu Harbola, Mr. Ketan Madan, advocates.**

**Respondents: Mr. Aravindh S, Advocate.**

**ORDER**

**13.08.2019-** Learned counsel for Respondent No.1 seeks and is granted extension of time by two weeks to file reply affidavit. Rejoinder thereto, if any, may be filed within two weeks thereof. Since there is no appearance on behalf of Respondent No.2 and 3 even today, at this stage learned counsel for Respondent No.1 undertakes to seek instructions about Respondent No.2 and 3. He is permitted to do so and file Vakalatnama and pleadings on their behalf, if they choose to engage him. Learned counsel for appellants seeks some more time to file fresh particulars as regards Respondent No.4. Time is extended by one week to file fresh particulars and re-file for service qua Respondent No.4 and in the event of the same being filed notice be served upon Respondent No.4 by speed post. Notice directed against Respondent No.5 through registered post has been received back “undelivered”. Learned counsel for appellants to file fresh particulars and re-file for service on

Respondent No.5 within two weeks and in event of the same being filed notice be served upon Respondent No.5 by speed post.

List the appeal for admission (after notice) on **16<sup>th</sup> September, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/mm**